

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.2899  
ANSWERED ON 08.08.2024**

**EXPANSION OF NTPC**

**†2899 SHRI LALJI VERMA:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the number of farmers whose land and the number of people whose houses were acquired in the expansion of NTPC Limited in Ambedkar Nagar district in the State of Uttar Pradesh;**
- (b) whether compensation has been given to all the affected people for the acquired land and houses;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government proposes to provide employment to the said affected farmers; and**
- (e) if so, the details thereof and the time by which it is likely to be done?**

**A N S W E R**

**THE MINISTER OF STATE IN THE MINISTRY OF POWER**

**(SHRI SHRIPAD NAIK)**

**(a) to (c) : For setting up of the NTPC Tanda thermal power plant in Ambedkar Nagar district in the State of Uttar Pradesh; the land has been acquired by the Government of Uttar Pradesh. As per information provided by the District Administration, the land of 1,542 nos. of landowners have been acquired and the houses of 708 nos. of Homestead Oustees (HSOs) /people have been acquired for the expansion of NTPC Tanda Stage-II (2x660MW) in Ambedkar Nagar district.**

**Since, the land has been acquired by the Government of Uttar Pradesh, the compensation as determined by the State Government had been deposited by NTPC in the year 2014 for disbursement. As per information provided by the District Administration, out of 1,542 nos. of landowners, 1,346 have received the compensation for land and the balance amount has been deposited in the Hon'ble District Court, Ambedkar Nagar by Special Land Acquisition Officer (SLAO), Ayodhya. Further, out of 708nos. HSOs, 623 have received the compensation for the houses and the balance amount is with SLAO, Ayodhya.**

**Out of those who have not accepted the compensation, 54 nos. of Landowners/HSOs have filed 09 nos. of Writ Petitions (WPs) in the High Court of Uttar Pradesh. Out of 09 WPs, 01 Writ Petition has been dismissed by the High Court and the remaining 08 nos. of WPs are sub-judice.**

**(d) & (e) : All the benefits have been extended as per the R&R (Rehabilitation and Resettlement) Plan of NTPC Tanda approved by Divisional Commissioner, Faizabad on 17<sup>th</sup> March, 2011 and subsequent amendments dated 13.09.2012 and 12.12.2014.**

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